

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

[Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad]

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 294928/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 212312/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 80632/2018 - EXEMPTION FROM FILING O.T.

IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES

IA No. 169036/2024 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS

Date : 28-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing, the Court made the following

O R D E R

As prayed, list on 17.10.2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR